

3. Rourkela
4. Meerut
5. Gauhati
6. Nasik
7. Goa
8. Bhillai
9. Jammu
10. Alwaye
11. Vijayawada
12. Bhavanagar
13. Ajmer
14. Rajkot.

National Air Safety Board

2140. SHRI M. RAM GOPAL REDDY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Aviation experts have demanded setting up of an independent National Air Safety Board; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) Yes Sir.

(b) The question of setting up an independent Air Accident Investigation Commission was examined and it was decided not to set up a separate agency but to constitute a Standing Panel of Experts to assist investigation in serious air accidents.

Upgradation of Bhubaneswar Airport as International Airport

2141. SHRI LAKSHMAN MALLICK: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is any proposal under Government's consideration to upgrade the Bhubaneswar airport as "International Airport"; and

(b) if so, by when it is likely to be upgraded?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) No, Sir.

(b) Does not arise.

Payment of family pension to Central Government Officers absorbed in Public Undertaking

2142. SHRI S. M. KRISHNA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Central Government officers who after putting in more than 30 years of service are absorbed in a Public Undertaking of the Government of India are granted pension for the service rendered in the Government Department after deducting 2 months pay towards family pension as it existed in 1973;

(b) whether it is also a fact that despite the recovery of 2 months pay, they are precluded from the benefit of pension in the event of their getting full commuted value of the pension, as sanctioned by the Government Department in which they last served;

(c) if so, the reasons therefor; and

(d) the steps which Government propose to take to afford relief of family pension payment to this category of Officers in the event of their death?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) As per extant orders the benefit of family pension is admissible to the families of those permanent Central Government employees who had rendered not less than 10 years qualifying service and were allowed pro-rata pension at the time of their permanent absorption. Deduction of 2 months' pay as contribution towards family pension was previously required in those